Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding rejection of Board of Arbitration Award relating to House Rent Allowance to Central Government Employees for the period from 01.01.1996 to 31.07.1997 in CA Reference Case No. 2 of 2002 at the pre-revised rates but with reference to revised pay.

(Placed in Library, See No. LT 3238/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2009-2010.
  - (ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3240/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2009-2010.

(Placed in Library, See No. LT 3241/15/10)

(3) A copy of the Senior Citizens Savings Scheme (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 639(E) in Gazette of India dated 28<sup>th</sup> July, 2010, under sub-section (3) of Section 15 of Savings Banks Act, 1873.

(Placed in Library, See No. LT 3242/15/10)

(4) A copy of the Securities Contracts (Regulation) (Second Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 662(E) in Gazette of India dated 9<sup>th</sup> August, 2010, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(Placed in Library, See No. LT 3243/15/10)

(5) A copy of the Clean Energy Cess (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 737(E) in Gazette of India dated 8<sup>th</sup> September, 2010, under Section 83 of the Finance Act, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 3244/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) S.O. 1680(E) published in Gazette of India dated 15<sup>th</sup> July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
  - (ii) S.O. 1850(E) published in Gazette of India dated 28<sup>th</sup> July, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O. 1878(E) published in Gazette of India dated 30<sup>th</sup> July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (iv) S.O. 1999(E) published in Gazette of India dated 13<sup>th</sup> August, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (v) S.O. 2097(E) published in Gazette of India dated 27<sup>th</sup> August, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O. 2140(E) published in Gazette of India dated 31<sup>st</sup> August, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (vii) S.O. 2287(E) published in Gazette of India dated 15<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (viii) S.O. 2348(E) published in Gazette of India dated 28<sup>t h</sup> September, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O. 2388(E) published in Gazette of India dated 30<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3<sup>rd</sup> August, 2001.
- (x) G.S.R. 716(E) published in Gazette of India dated 1<sup>st</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31<sup>st</sup> December, 2009.
- (xi) G.S.R. 717(E) published in Gazette of India dated 1<sup>st</sup> September, 2010, together with an explanatory memorandum seeking to exempt imported raw hides and skins and semi-processed leathers from export duty when exported from a bonded warehouse where it has been kept after importation.
- (xii) G.S.R. 718(E) published in Gazette of India dated 1<sup>st</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs dated 1<sup>st</sup> March, 2002.
- (xiii) G.S.R. 730(E) published in Gazette of India dated 6<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs dated 1<sup>st</sup> March, 2002.
- (xiv) G.S.R. 761(E) published in Gazette of India dated 15<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Customs dated 13<sup>th</sup> August, 2008.
- (xv) G.S.R. 796(E) published in Gazette of India dated 30<sup>th</sup> September, 2010 together with an explanatory memorandum seeking to provide Customs duty exemption to relief equipment imported by the Lille Fro Foundation and donated to the Ladakh Autonomous Hill Development Council subject to specified conditions.
- (xvi) G.S.R. 799(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Customs dated 13<sup>th</sup> July, 1994.
- (xvii) G.S.R. 800(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum seeking to extend the terminal date for full exemption from import duty applicable to semi milled or wholly milled rice from 30.9.2010 to 30.9.2011.
- (xviii) G.S.R. 804(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31<sup>st</sup> December, 2009.
- (xix) G.S.R. 805(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory

- memorandum seeking to provide duty free access to goods of Nepalese origin, subject to specified conditions, in terms of the Revised Treaty of Trade between Government of India and Government of Nepal.
- (xx) G.S.R. 806(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 100/89-Customs dated 1<sup>st</sup> March, 1989.
- (xxi) G.S.R. 807(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum rescinding Notification No. 44/2010-Customs dated 9<sup>th</sup> April, 2010.
- (xxii) G.S.R. 808(E) published in Gazette of India dated 1<sup>st</sup> October, 2010, together with an explanatory memorandum rescinding Notification No. 59/2010-Customs dated 10<sup>th</sup> May, 2010.
- (xxiii) The Customs House Agents Licensing (Amendment) Regulations, 2010 published in Notification No. G.S.R. 291(E) in Gazette of India dated 8<sup>th</sup> April, 2010, together with an explanatory memorandum.
- (xxiv) The Courier Imports and Exports (Clearance) Amendment Regulations, 2010 published in Notification No. G.S.R. 676(E) in Gazette of India dated 12<sup>th</sup> August, 2010, together with an explanatory memorandum.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxiii) of (6) above.

(Placed in Library, See No. LT 3245/15/10)

- 8. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) The CENVAT Credit (Fifth Amendment) Rules, 2010 published in Notification No. G.S.R. 778(E) in Gazette of India dated 24<sup>th</sup> September, 2010, together with an explanatory memorandum.
  - (ii) G.S.R. 782(E) published in Gazette of India dated 28<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1<sup>st</sup> March, 2006.
  - (iii) G.S.R. 845(E) published in Gazette of India dated 19<sup>th</sup> October, 2010, together with an explanatory memorandum seeking to provide exemption from Additional duty of excise and Special additional excise duty to goods supplied for official use to United Nations and such international organizations subject to specified conditions.

(Placed in Library, See No. LT 3246/15/10)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R. 727(E) published in Gazette of India dated 3<sup>rd</sup> September, 2010, together with an explanatory memorandum seeking to exempts the taxable service of outdoor catering, if the same is provided by a Non Government Organisation registered under any Central Act or State Act, under the Centrally assisted Mid-Day Meal Scheme, from the whole of service tax.
  - (ii) The Service Tax (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 822(E) in Gazette of India dated 8<sup>th</sup> October, 2010, together with an explanatory memorandum.
  - (iii) G.S.R. 823(E) published in Gazette of India dated 8<sup>th</sup> October, 2010, together with an explanatory memorandum seeking to exempt the persons marketing the lottery tickets, other than the distributors or selling agents appointed or authorized by the lottery organizing State, from the whole of service tax leviable thereon.
  - (iv) G.S.R. 738(E) published in Gazette of India dated 8<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 30/2005-Service Tax, dated 10<sup>th</sup> August, 2005.

(10) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 1661(E) in Gazette of India dated 13<sup>th</sup> July, 2010, under Section 77 of Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No. LT 3248/15/10)

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R. 695(E) published in Gazette of India dated 20<sup>th</sup> August, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Coumarin, originating in, or exported from the People's Republic of China, in pursuance of the final findings of the designated authority.
  - (ii) G.S.R. 696(E) published in Gazette of India dated 20<sup>th</sup> August, 2010, together with an explanatory memorandum rescinding Notification No. 38/2010-Customs, dated 23<sup>rd</sup> March, 2010.
  - (iii) G.S.R. 709(E) published in Gazette of India dated 30<sup>th</sup> August, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all imports of Acrylic Fibre, originating in, or exported from, Japan and Belarus, in pursuance of the final findings in the review proceedings of the designated authority.
  - (iv) G.S.R. 715(E) published in Gazette of India dated 1<sup>st</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 12/2010-Customs, dated 19<sup>th</sup> February, 2010.
  - (v) G.S.R. 760(E) published in Gazette of India dated 15<sup>th</sup> September, 2010, together with an explanatory memorandum seeking to provide duty free access to goods of Nepalese origin, subject to specified conditions, in terms of the Revised Treaty of Trade between Government of India and Government of Nepal.
  - (vi) G.S.R. 773(E) published in Gazette of India dated 21<sup>st</sup> September, 2010, together with an explanatory memorandum seeking to impose Provisional anti-dumping duty on the imports of 'Sodium Tripoly Phosphate, originating in, or exported from the China PR at the specified rates, in pursuance of the preliminary findings dated 21<sup>st</sup> May, 2010 of the Designated Authority.
  - (vii) G.S.R. 783(E) published in Gazette of India dated 28<sup>th</sup> September, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Digital Versatile Discs Recordable of all kinds, originating in, or exported from Malaysia, Thailand or Vietnam, and imported into India, based of the final findings of the Designated Authority.
  - (viii) G.S.R. 795(E) published in Gazette of India dated 30<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 50/2009-Customs, dated 15<sup>th</sup> May, 2009.
  - (ix) G.S.R. 817(E) published in Gazette of India dated 6<sup>th</sup> October, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty, on imports of Narrow woven fabrics having pile weave, made up of manmade fibres, originating in, or exported from, the People's Republic of China and Chinese Taipei and imported into India, in pursuance of recommendations of designated authority in the sunset review findings.
  - (x) G.S.R. 818(E) published in Gazette of India dated 6<sup>th</sup> October, 2010, together with an explanatory memorandum rescinding Notification No. 46/2010-Customs, dated 12<sup>th</sup> April, 2010.
  - (xi) G.S.R. 846(E) published in Gazette of India dated 19<sup>th</sup> October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 15/2007-Customs, dated 20<sup>th</sup> February, 2007.
  - (xii) G.S.R. 861(E) published in Gazette of India dated 27<sup>th</sup> October, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 1-Phenyl-3Methyl-5-

Pyrazolone, originating in, or exported from, China PR, upto and inclusive of 30<sup>th</sup> June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 3249/15/10)

(12) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2010 together with Auditor's Report thereon:-

,	the year ended the 31 <sup>st</sup> March,	, 2010 together with Auditor's Report thereon:-		
(i) Saurashtra Gramin Bank, Rajkot				
		(Placed in Library, See No. LT 3250/15/10)		
(ii) Utk	kal Gramya Bank, Bolangir			
		(Placed in Library, See No. LT 3251/15/10)		
(iii) Visveshvaraya Grameena Bank, Mandya				
		(Placed in Library, See No. LT 3252/15/10)		
(iv)	Kalinga Gramya Bank, Cuttack			
		(Placed in Library, See No. LT 3253/15/10)		
(v) Mizoram Rural Bank, Aizawl				
		(Placed in Library, See No. LT 3254/15/10)		
(vi)	Baitarani Gramya Bank, Baripada			
		(Placed in Library, See No. LT 3255/15/10)		
(vii)	Durg Rajnandgaon Gramin Bank, Rajnandgaon			
		(Placed in Library, See No. LT 3256/15/10)		
(viii)	Malwa Gramin Bank, Sangrur			
		(Placed in Library, See No. LT 3257/15/10)		
(ix) Jaipur Thar Gramin Bank, Jaipur				
		(Placed in Library, See No. LT 3258/15/10)		
(x) Samastipur Kshetriya Gramin Bank, Samastipur				
		(Placed in Library, See No. LT 3259/15/10)		
(xi) Jharkhand Gramin Bank, Ranchi				
		(Placed in Library, See No. LT 3260/15/10)		
(xii)	Ballia-Etawah Gramin Bank, Ballia			
		(Placed in Library, See No. LT 3261/15/10)		
(xiii)	Andhra Pradesh Gramina Vikas Bank, Warangal			
		(Placed in Library, See No. LT 3262/15/10)		
(xiv)	Maharashtra Gramina Bank, Nanded			
		(Placed in Library, See No. LT 3263/15/10)		

(xv)

Langpi Dehangi Rural Bank, Diphu

(xvi)	Pallavan Grama Bank, Salem	(Placed in Library, See No. LT 3264/15/10)
		(Placed in Library, See No. LT 3265/15/10)
(xvii)	Kashi Gomti Samyut Gramin Bank, Varanasi	(Placed in Library, See No. LT 3266/15/10)
(xviii)	Sharda Gramin Bank, Satna	(Placed in Library, See No. LT 3267/15/10)
(xix)	Uttaranchal Gramin Bank, Dehradun	(Placed in Library, See No. LT 3268/15/10)
(xx)	Chhatishgarh Gramin Bank, Raipur	(Placed in Library, See No. LT 3269/15/10)
(xxi)	Parvatiya Gramin Bank, Chamba	
(xxii)	North Malabar Gramin Bank, Kannur	(Placed in Library, See No. LT 3270/15/10)
(xxiii)	Vananchal Gramin Bank, Dumka	(Placed in Library, See No. LT 3271/15/10)
(xxiv)	Bihar Kshetriya Gramin Bank, Munger	(Placed in Library, See No. LT 3272/15/10)
		(Placed in Library, See No. LT 3273/15/10)
(xxv)	Bangiya Gramin Vikash Bank, Berhampore	
		(Placed in Library, See No. LT 3274/15/10)
(xxvi)	Meghalaya Rural Bank, Shillong	(Placed in Library, See No. LT 3275/15/10)
(xxvii)	Paschim Banga Gramin Bank, Howrah	(Placed in Library, See No. LT 3276/15/10)
(xxviii)	Sarva UP Gramin Bank, Meerut	
(xxix)	Manipur Rural Bank, Imphal	(Placed in Library, See No. LT 3277/15/10)
		(Placed in Library, See No. LT 3278/15/10)
(xxx)	Cauvery Kalpatharu Grameena Bank, Mysore	(Placed in Library, See No. LT 3279/15/10)

Puduvai Bharathiar Grama Bank, Puducherry			
	(Placed in Library, See No. LT 3280/15/10)		
Allahabad UP Gramin Bank, Banda			
,	(Placed in Library, See No. LT 3281/15/10)		
Accom Gramin Vikach Bank, Guwahati	(		
Assam Graniin vikasii bank, Guwanati	(Discording Library Cos No. 17 2202/45/40)		
	(Placed in Library, See No. LT 3282/15/10)		
Saptagiri Grameena Bank, Chittoor			
	(Placed in Library, See No. LT 3283/15/10)		
Deccan Grameena Bank, Hyderabad			
	(Placed in Library, See No. LT 3284/15/10)		
Ellaquai Dehati Bank, Srinagar			
	(Placed in Library, See No. LT 3285/15/10)		
South Malabar Gramin Bank, Malappuram			
,	(Placed in Library, See No. LT 3286/15/10)		
	(**************************************		
Manakausnai Ksnetriya Gramin Bank, Jabaipur			
	(Placed in Library, See No. LT 3287/15/10)		
J & K Grameen Bank, Jammu			
	(Placed in Library, See No. LT 3288/15/10)		
hna Grameena Bank, Gulbarga			
	(Placed in Library, See No. LT 3289/15/10)		
h of the following Notifications (Hindi and English Versions) ur	nder sub-section (3) of Section 21 of Coinage Act, 1906:-		
nage of the One Hundred Duness Five Duness and Tive Dune	·		
(i) The Coinage of the One Hundred Rupees, Five Rupees and Two Rupees coined to Commemorate the occasion of "XIX Commonwealth Games 2010 Delhi! Rules, 2010 published in Notification No. G.S.R. 711(E) in Gazette of India dated 31st August, 2010.			
	Allahabad UP Gramin Bank, Banda  Assam Gramin Vikash Bank, Guwahati  Saptagiri Grameena Bank, Chittoor  Deccan Grameena Bank, Hyderabad  Ellaquai Dehati Bank, Srinagar  South Malabar Gramin Bank, Malappuram  Mahakaushal Kshetriya Gramin Bank, Jabalpur  J & K Grameen Bank, Jammu  hna Grameena Bank, Gulbarga  th of the following Notifications (Hindi and English Versions) unage of the One Hundred Rupees, Five Rupees and Two Rupe. Commonwealth Games 2010 Delhi' Rules, 2010 published in		

- (13) A
  - India dated 31<sup>st</sup> August, 2010.

(Placed in Library, See No. LT 3290/15/10)

(ii) The Coinage of the One Thousand Rupees and Five Rupees coined to Commemorate the occasion of "One Thousand Years of Brihadeeswarar Temple" in Rules, 2010 published in Notification No. G.S.R. 771(E) in Gazette of India dated 21st September, 2010.

(Placed in Library, See No. LT 3291/15/10)

on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3239/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 23 of the Prevention of Food Adulteration Act, 1954:-
  - (i) The Prevention of Food Adulteration (4<sup>th</sup> Amendment) Rules, 2010 published in Notification No. G.S.R. 651(E) in Gazette of India dated 2<sup>nd</sup> August, 2010.
  - (ii) The Prevention of Food Adulteration (5<sup>th</sup> Amendment) Rules, 2010 published in Notification No. G.S.R. 652(E) in Gazette of India dated 2<sup>nd</sup> August, 2010.

(Placed in Library, See No. LT 3292/15/10)

(2) A copy of the Drugs and Cosmetics (4<sup>th</sup> Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 19<sup>th</sup> May, 2010, under Section 38 of Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 3293/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table a copy of the Drugs and Cosmetics (6<sup>th</sup> Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 663(E) in Gazette of India dated 10<sup>th</sup> August, 2010, under Section 38 of Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 3294/15/10)

...(Interruptions)